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- * IN THE HIGH COURT OF DELHI AT NEW DELHI
- + CO.PET. 317/2016 & CO.APPLs. 559/2021, 705/2022, 706/2022, 707/2022, 708/2022, 709/2022, 710/2022, 711/2022, 712/2022, 118/2023, 120/2023, 122/2023, 124/2023, 182/2023, 226/2023, 227/2023, 228/2019, OLR 270/2019.

BLUE STAR LIMITED

..... Petitioner

Through: versus

AERENS GOLDSOUK INTERNATIONAL LIMITED

..... Respondent

Through: Mr. Jogy Scaria, Ms. Beena Victor,

Mr. Keerthipriyan. Ms. Priya, Advs. (M: 9650304890) Applicant in Company Application No. 227 & 228

of 2023 (M/s BHIMA JEWELS)

Mr. Rakesh Kumar and Mr. Ankit Kumar.

Advocates

(M:9570521455)

Mr. Vishal Patel, Advocate for

Respondent No 2.

Ms. Megha Bharara, Advocate for Ms. Ruchi Sindhwani, Advocate

for OL. (M:9871145546)

CORAM:
JUSTICE PRATHIBA M. SINGH
ORDER
24.07.2023

1. This hearing has been done through hybrid mode.

CO.APPLs. 706/2022, 708/2022, 710/2022 & 712/2022(for exemptions)

2. Allowed, subject to all just exceptions. Applications are disposed of.





CO.APPL. 182/2023 (for delay)

- 3. This is an application for condonation of delay of 220 days in filing of reply to *CA No. 559/2021* by the Official Liquidator ('OL'). For the reasons stated in the application, the delay is condoned. Application is disposed of. Let rejoinder be filed within six weeks.
- 4. Ld. counsel for the Official Liquidator ('OL') submits that she has filed a report which has not come on record. Let the same be brought on record.

CO.APPLs. 227-28/2023

- 5. These are applications filed by M/s Bhima Jewels seeking impleadment and directions to the Official Liquidator ('OL') for the release of the property.
- 6. Let notice be issued. Megha Bharara, ld. Counsel accepts notice for the OL.
- 7. Let the reply be filed within four weeks. Rejoinder within two weeks.
- 8. The representative of the Applicant is also permitted to visit the OL's office on 16th August, 2023 at 11:00 a.m. in order to satisfy the OL that the premises was purchased by the Applicant prior to the order of provisional liquidation.

CO.APPLs. 226/2023

9. Issue notice. Let reply be filed by the OL within four weeks. Rejoinder within two weeks.





CO.PET. 317/2016 & CO.APPLs. 559/2021, 705/2022, 707/2022, 709/2022, 711/2022, 118/2023, 120/2023, 124/2023, OLR 270/2019.

- 10. The response of the OL shall be served on all the relevant counsels.
- 11. List on 31st October, 2023.

PRATHIBA M. SINGH, J.

JULY 24, 2023 *dj/rp*